

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. NO. 159/1996 in D.A. NO. 587/1995

New Delhi this the 18th day of September, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN RAIR, CHALARAR HON'BLE SHRI R. K. AHODDA, PEMBER (A)

Shri Komal Singh S/O Shri Nannu, working as Chowkidar, under P.W.I. Northern Railway, Khurja Jn. R/O H. No. 34-B. N. Railway Colony Dhankar (U.P.), Distt. Bulandshahar.

Petitioner

(By Shri B. S. Mainee, Advocate)

-Versus-

- Shri V. K. Aggarwal, General Manager, Northern Railway, Baroda House, New Delhi.
- 2. Shri I.P.S. Anand,
 Divisional Railway Fanager,
 Northern Railway,
 Allahabad (U.P.)

Respondents

(By Shri R. L. Dhawan, Advocate)

The petition having been heard on 18.9.1996 the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN MAIR, J./CHAIRPAN -

Counsel for respondents submits that the directions in D.A. No. 587/1995 have been complied with. He has also lodged a statement in writing to this effect. We record the submission. We consider it unnecessary to proceed with the

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matter further and dismiss the petition without expressing any opinion on the marits. No costs.

Dated, the 18th September, 1996.

(R. K. Ahoeja)
Member (A)

(Chettur Sankaran Wair, J.)
Chairman

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